

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:623

ANSWERED ON:27.02.2013

ILLEGAL OCCUPATION OF GOVERNMENT ACCOMMODATION

Jakhar Shri Badri Ram ;Ray Shri Saugata

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of illegal occupation and subletting of Government quarters/ bungalows reported to the Government during the last three years and the current year, type-wise;
- (b) whether the Government has taken any action in this regard;
- (c) if so, the number of persons found guilty along with the details of action taken against them;
- (d) the number and details of class I officers who have not yet surrendered their Government accommodation despite being transferred out of Delhi/retired; and
- (e) the action taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a): The requisite details are given in Annexure-I.

(b) & (c): Yes, Madam. Reported cases of subletting got inspected and decided by the Deciding Authority. The number of persons found guilty and details of penalties imposed by the Deciding Authority, in cases where subletting was proved, are given in Annexure-II.

(d) & (e) The requisite details along with action taken are given in Annexure-III.